

THE TELANGANA ABSORBED ENCLAVES ACT, 1951.

(ACT NO. XVIII OF 1951.)

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THE TELANGANA ABSORBED ENCLAVES ACT, 1951.¹

ACT NO. XVIII OF 1951.

1. (1) This Act may be called ²[the Telangana Absorbed Enclaves Act, 1951]. **Short title and commencement.**
- (2) It shall be deemed to have come into force on the 25th day of January, 1950.
2. In this Act,- **Definitions.**
- (a) **"date of transfer"** means the 25th day of January, 1950, and
- (b) **"enclaves"** means the areas specified in the first column of the Schedule to this Act.
3. Each of the enclaves specified in the first column of the Schedule to this Act shall, as from the date of transfer form part of the district (hereinafter referred to as "the absorbing district") specified against the enclave in the second column of that Schedule. **Absorptions of enclaves in district.**
4. All laws in force in an enclave immediately before the date of transfer shall, as from that date cease to be in force in that enclave, and all laws in force in the absorbing district immediately before the said date shall, as from that date extend to, and be in force in, that enclave: **Assimilation of laws.**

1. The Andhra Pradesh (Telangana Area) Absorbed Enclaves Act, 1951 applicable to the Telangana Area of the State of Andhra Pradesh and in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Telangana Adaptation of Laws (No.2) Order, 2016, issued in G.O.Ms.No.46, Law (F) Department, dated 01.06.2016.

2. Substituted by G.O.Ms.No.46, Law (F) Department, dated 01.06.2016.

Provided that anything done or action taken under a law in force in the enclave before the date of transfer shall be deemed to have been done or taken under the corresponding law extending to, and in force in, that enclave as from the date of transfer.

Explanation.- In this section "law" includes any Act, Ordinance or Regulation and any notification, order, scheme, rule, form or bye-law issued, made or prescribed under any Act, Ordinance or Regulation.

Continuance of certain laws in some enclaves.

³[4-A. Notwithstanding anything in section 4,-

(a) the Madras Estates Land Act, 1908, the Madras Estates Land (Reduction of Rent) Act, 1947 and the Madras Estates (Abolition and Conversion into Ryotwari) Act, 1948, which enactments were subsequently renamed respectively as the Andhra Pradesh (Andhra Area) Estates Land Act, 1908, the Andhra Pradesh (Andhra Area) Estates Land (Reduction of Rent) Act, 1947 and the Andhra Pradesh (Andhra Area) Estates (Abolition and Conversion into Ryotwari) Act, 1948, and all other enactments applicable to an estate as defined in clause (2) of section 3 of the Andhra Pradesh (Andhra Area) Estates Land Act, 1908, shall not be deemed to have ceased, or ever to have ceased, to be in force in the Rompimalla and Mallavaram enclaves;

(b) the Madras Estates Land (Reduction of Rent) Act, 1947, and the Madras Estates (Abolition and Conversion into Ryotwari) Act, 1948, which enactments were subsequently renamed as aforesaid shall not be deemed to have ceased, or ever to have ceased, to be in force in the Lingagiri, Sreenivasapuram, Seetharamapuram, Sarvavaram, Lakshmipuram, Kalavapalli, Kastavarigudem,

3. Inserted by Act No. 21 of 1964.

Lakkavaram, Ganugabanda, Kondayagudem, Amaravaram and Anjaneepuram enclaves;

and the Hyderabad (Abolition of Jagirs) Regulation, 1358 F. and the Hyderabad Jagirs (Commutation) Regulation, 1359 F. which enactments were subsequently renamed respectively as the ⁴[Telangana (Abolition of Jagirs) Regulation, 1358 F. and the ⁴Telangana Jagirs (Commutation) Regulation, 1359 F.] shall be deemed never to have extended to, or been in force in, the said enclaves.]

5. If any difficulty arises in relation to the transition under section 4 from one law or group of laws to another law or group of laws, ⁵[or in giving effect to the provisions of section 4-A] the Government of Hyderabad* may, by order notified in the ⁶[Official Gazette] make such provision as it considers necessary for the removal of such difficulties.

Removal of difficulties.

6. For the avoidance of doubt it is hereby declared-

Declaration for the avoidance of doubt.

(a) that all property and assets within the enclaves which, immediately before the date of transfer, vested in the Government of Bombay or of Madras, vested on that date in the Government of Hyderabad* and

(b) that all rights, liabilities and obligations, whether arising out of a contract or otherwise, of the Government of Bombay or the Government of Madras in relation to any of the enclaves became on that date the rights liabilities and obligations of the Government of Hyderabad.

4. Adapted by G.O.Ms.No.46, Law (F) Department, dated 01.06.2016.

5. Inserted by Act No. 21 of 1964.

* Now the Government of Telangana.

6. Substituted for the word "Jarida" by the Andhra Pradesh Adaptation of Laws Order, 1957.

SCHEDULE.

[See sections 2 (b) and 3]

Enclave.			Absorbing District.
1. Kalvapalli	Nalgonda
2. Kachavarigudem	Nalgonda
3. Sarvaram	Nalgonda
4. Lakshmipuram	Nalgonda
5. Lingagiri	Nalgonda
6. Lakkavaram	Nalgonda
7. Sreenivasapuram	Nalgonda
8. Seethampuram	Nalgonda
9. Kondoyigudem	Nalgonda
10. Ganugabanda	Nalgonda
11. Amravaram	Nalgonda
12. Anjaneepuram	Nalgonda
13. Mulugumadu	Warangal
14. Rompimalla	Warangal
15. Mallavaram	Warangal
16. Kawitkhede	Aurangabad
17. Anchalgaon	Aurangabad
18. Balhegaon	Aurangabad
19. Hingane Kanad	Aurangabad
20. Sakegaon	Aurangabad
21. Pokhat Kanad	Aurangabad
22. Babul Khede	Aurangabad
23. Khirdi Kanad	Aurangabad

24.	Salegaon	Aurangabad
25.	Malegaon	Aurangabad
26.	Bhokargaon	Aurangabad
27.	Narsingpur	Aurangabad
28.	Maranpur	Aurangabad
29.	Malpur	Aurangabad
30.	Vadali Kanad	Aurangabad
31.	Bokangaon	Aurangabad
32.	Palasgaon	Aurangabad
33.	Banshendra	Aurangabad
34.	Hatnur	Aurangabad
35.	Jamdi Kanad	Aurangabad
36.	Chapaner	Aurangabad
37.	Jalgaon Kanad	Aurangabad
38.	Wodolwadi	Aurangabad
39.	Chikalthan	Aurangabad
40.	Vithalpur	Aurangabad
41.	Malunja (Budruk)	Aurangabad
42.	Arvi	Bhir
43.	Jhapewadi	Bhir
44.	Siroor	Bhir
45.	Kanujwadi	Bhir
46.	Koalwadi	Bhir
47.	Rakshas Bhawan	Bhir
48.	Hinganwadi	Bhir
49.	Gomalwadi	Bhir
50.	Hingalwadi	Bhir
51.	Pimalwadi	Bhir

52.	Khokar Mohu	Bhir
53.	Ghogawadi	Bhir
54.	Buragwadi	Bhir
55.	Rupawadi	Bhir
56.	Shirasmarga	Bhir
57.	Kalwadi	Bhir
58.	Bandalwadi	Bhir
59.	Tartwadi	Bhir
60.	Deemakwadi	Bhir
61.	Soangaon	Bhir
62.	Murshidpur	Bhir
63.	Khelad	Bhir
64.	Dongargaon	Bhir
65.	Devi Nimbagaon	Bhir
66.	Kada	Bhir
67.	Seri (Khurd)	Bhir
68.	Gandiwadi	Bhir
69.	Kansiwadi	Bhir
70.	Amwadi	Bhir
71.	Kaswadi	Bhir
72.	Brahmangaon	Bhir
73.	Bhalaoni	Bhir
74.	Hajirpur	Bhir
75.	Handewadi	Bhir
76.	Amalner	Bhir
77.	Pimpalwandi	Bhir
78.	Pangri	Bhir
79.	Ambawadi	Bhir

80.	Maswerwadi	Bhir
81.	Chendorwadi	Bhir
82.	Jadowadi	Bhir
83.	Saradwadi	Bhir
84.	Biderwadi	Bhir
85.	Depotwadi	Bhir
86.	Kusulamb	Bhir
87.	Godewadi	Bhir
88.	Bharatwadi	Bhir
89.	Nalwandi	Bhir
90.	Bongarkinni	Bhir
91.	Batachiwadi	Bhir
92.	Naskwadi	Bhir
93.	Pimpalgaon Dhar	Bhir
94.	Nirgudi	Bhir
95.	Kodewadi	Bhir
96.	Tirmalwadi	Bhir
97.	Bidawadi	Bhir
98.	Domri	Bhir
99.	Maibwadi	Bhir
100.	Ganjwadi	Bhir
101.	Bhidasangvi	Bhir
102.	Hadalgi	Gulberga
103.	Ainapur	Gulberga
104.	Bhilwad	Gulberga
105.	Kukrambawadi	Osmanabad
106.	Thadala	Osmanabad
107.	Kukramba	Osmanabad

108.	Katachiwadi	Osmanabad
109.	Mangrole	Osmanabad
110.	Saradwadi	Osmanabad
111.	Khandikarwadi	Osmanabad
112.	Arlibudruka	Osmanabad
113.	Kalegaon	Osmanabad
114.	Kesarjawalga	Osmanabad
115.	Savargaon	Osmanabad
116.	Upla	Osmanabad
117.	Wagoli	Osmanabad
118.	Kajla	Osmanabad
119.	Pawarwadi	Osmanabad
120.	Rajwadi	Osmanabad
121.	Sonari	Osmanabad
122.	Hagdharl	Raichur
123.	Hirajundgud	Raichur
124.	Hirebahadurdinni	Raichur
125.	Hanmahal	Raichur

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